In the Central Administrative Tribunal Calcutta Bench

MA 172 of 98 MA 171 of 98 OA 66 of 97

Present : Hen'ble Mr. D. Purkayastha, Judicia Member

Smt. Gouri Jhampati

Vs.

N.F. Railway

For the Applicant : Mr. S.K. Das, Ld. Advocate

For the Respondents: Ms. U. Sanyal, Ld.Advocate

Heard on: 2-7-98

Date of Judgement: 2-7-98

ORDER

Heard Id. Advocate Mr. Das over an application for condenation of delay filed by the applicant for substitution of name in place of her husband lete Dr. N.K. Jhampati who filed the original application for revision of pension as a semissible to him. Since it is a matter of revision of pension, thereby cause of action is running on the filed and in the condenation of delay as prayed for filing application to substitute in this regard. Accordingly, prayer of condenation is allowed. I have also heard over the application for substitution of name of Smt. Gouri Jhampati in place of her husband Dr. N.K. Jhampati who died on 1.12.97 leaving behind the applicant as his sole heir. But Id. Advocate Ms. Sanyal for the respondents submits that the applicant is not the sole heir of the deceased employee Dr. N.K. Jhampati. Thereby, all the legal heirs of the deceased should be made parties in this case.

I have considered the submissions of Ld. Advocates of both the parties and I find that it is a matter of substitution of name of Smt.

Gouri Jhampati in place of her husband and she is claiming statutory

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who filed the eriginal application for revision of pension as claimed in the application. So, I allow the prayer of substitution in resepect of applicant No.1 with a liberty given to the applicant to file appropriate application for substitution of other legal representative of the deceased, if she thinks fit and proper. Accordingly, both the MA applications are disposed of after setting aside the abatement.

The original application is admitted for hearing. Respondents are directed to file reply within 4 weeks from to-day.

(D. Purkayastha Member(J)